Simplification of rules for 'Make in India' campaign

- †2251. SHRI SANJAY DATTATRAYA KAKADE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether it is a fact that Government is simplifying certain rules to make the 'Make in India' campaign a success;
 - (b) if so, the details thereof; and
- (c) whether Government is aware of the fact that 'Make in India' campaign would have an adverse impact on our environment and if so, the manner in which Government would deal with its impact?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Yes, Sir. Government has undertaken a series of measures to improve Ease of Doing Business in India. These are:

- (1) 14 Government of India services cutting across Department of Industrial Policy and Promotion, Employee's State Insurance Corporation (ESIC), Employees' Provident Fund Organisation (EPFO), Central Board of Direct Taxes (CBDT), Reserve Bank of India and Department of Corporate Affairs have been integrated with the eBiz portal.
- (2) For trading across borders the requirement of forms has been brought down to three.
- (3) A large number of components of Defence Products' list have been excluded from the purview of Industrial Licensing.
- (4) Dual use items, having military as well as civilian applications (unless classifieds as defence items) have been excluded from requirement of Industrial Licence from Defence angle.
- (5) The application process for Industrial Licence and Industrial Entrepreneur's Memorandum has been made easy by simplifying the form and making the processes online 24x7.
- (6) The validity period of Industrial Licence and security clearance from Ministry of Home Affairs has been increased.
- (7) The process of registration with Employees' Provident Fund Organisation and Employees' State Insurance Corporation has been made on line and real-time.

[†]Original notice of the question was received in Hindi.

- (8) The process of obtaining environment and forest clearances has been made online.
- (9) Partial commencement of production is being treated as commencement of production of all the items included in the licence.
- (10) A unified portal for Registration of Units for LIN, Reporting of Inspection, Submission of returns and Grievance Redressal has been launched by the Ministry of Labour and Employment.
- (11) The Department of Industrial Policy and Promotion has advised Ministries and State Governments to simplify and rationalize the regulatory environment through business process reengineering and use of information technology.
- (c) The Government is pursuing a policy of Zero effect-Zero defect with the objective of having an innovative and sustainable strategy of manufacturing and growth. With this objective the Quality Council of India (QCI) aims to cover one million MSMEs within the next five years through a 'Maturity Model' named ZED (Zero effect Zero defect). It will guide MSMEs to focus on Enablers which can ensure a product or service with zero defect and minimal effect on environment.

Implementation of section 94(1) of Andhra Pradesh Reorganization Act, 2014

- 2252. SHRI DEVENDER GOUD T.: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) the steps taken by Ministry to implement Section 94(1) of Andhra Pradesh Reorganisation Act, 2014;
- (b) the details of each of representations/requests received from the State Government of Andhra Pradesh in this regard; and
- (c) what action Ministry has taken on the above requests to implement Section 94(1), etc.?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) Proposals dated 26.6.2014 and 30.6.2014 have been received from Government. of Andhra Pradesh under Section 94(1) of Andhra Pradesh Reorganization Act, 2014 for according special package of fiscal and other incentives for industrial development. Extensive stakeholders consultations have been held by the Department of Industrial Policy and Promotion (DIPP). An SFC meeting chaired by Secretary, DIPP was held on 09 Feb., 2015 to finalize the Special Package for Andhra Pradesh and Telengana under Sec. 94(1) of the Andhra Pradesh Reorganization Act, 2014. However, since